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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 03rd day of June, 2004.

Original Application No. 585 of 2004.

Hon'ble Mr. A.K. Bhatnagar, Member- J.

Nirdesh Kumar Saxena a/a 40 years,  
S/o Sri Sukhbasi Lal R/o Vill. Azampur Bishouria,  
Post Office- Khas, Distt. Budaun, posted as Branch Dakpal,  
Azampur Bishria, Distt. Badaun.

.....Applicant

Counsel for the applicant :- Sri G.R.S Pal

V E R S U S

1. Union of India representing the Administration through the Secretary, Postal Department, New Delhi;
2. Assistant Senior Suptd. of Post Offices, Eastern Upmandal, Budaun.
3. Adhikchak, Dakghar, Badaun Division, Badaun.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi.

O R D E R

By this O.A the applicant has challenged the order dated 25.03.2004 by which he has been suspended. Learned counsel for the respondents raised preliminary objection to the maintainability of this O.A on the ground that this O.A is premature and deserves to be dismissed as the applicant has challenged the order dated 25.03.2004 within 3 months and period of six months have not elapsed. Learned counsel for the applicant submits that he would like to file a representation against the suspension order and he seeks liberty to file the same to the respondents with direction to decide the same within specified time.

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2. I have heard learned counsel for the parties and I find substance in the submission made by learned counsel for the respondents. Accordingly the O.A is dismissed as not maintainable being premature. However, this order will not prejudice to the right of the applicant to file a representation to the competent authority who may consider the same in accordance with law. No costs.

Member J.

/Anand/